

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**RP No. 04 OF 2019 &  
IA NO. 1155 OF 2019**

**Dated : 14<sup>th</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Maithan Alloys Ltd.**

**... Appellant(s)**

**Vs.**

**CERC & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan  
Mr. Shubham Arya  
Ms. Tanya Sareen

**ORDER**

**IA No. 1155 of 2019**

**(exemption from filing certified copy of impugned order)**

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is rejected.

**R.P. No. 4 of 2019**

***Admit.*** Issue notice to the Respondents returnable on 27.01.2020.

Objections, if any, by the Respondents shall be filed on or before 02.12.2019 after duly serving advance copy to the other side. Rejoinder, if any, shall be filed on or before 20.12.2019 after duly serving advance copy to the other side.

List the matter on **27.01.2020.**

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**